

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Diary No(s) . 22159/2017

(Arising out of impugned final judgment and order dated 02-09-2016 in CRLR No. 2669/2005 passed by the High Court Of Judicature At Allahabad)

SUKHVINDER SINGH & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.78316/2017-CONDONATION OF DELAY IN FILING and IA No.78328/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.78321/2017-EXEMPTION FROM FILING O.T.)

Date : 06-10-2017 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE
HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s) Mr. Niraj Sharma, AOR
Mr. Sumit Kumar Sharma, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Respondent no. 1 be served through the Standing Counsel for the State of Uttar Pradesh.

Dasti, in addition, is permitted.

List after six weeks.

(ASHWANI KUMAR)
COURT MASTER

(MADHU NARULA)
COURT MASTER